

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA No. 983 of 2017 IN DFR NO. 3862 of 2017 &

Dated: 5th April, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Photon Suryakiran Pvt Ltd.

...Appellant(s)

Vs.

**Gulbarga Electricity Supply Company Ltd &
Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Ms. Anuradha Mukherjee
Ms. Shikha Tandon
Ms. Pallavi Rao
Ms. Anu Srivastava
Mr. Robin Grover

Counsel for the Respondent(s) : Mr. Sandeep Grover
Ms. Pankhuri Bhardwaj for R-1

ORDER

**IA NO. 983 OF 2017
(*Appln. for condonation of delay*)**

There is 3 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay in filing appeal may be condoned.

The Respondents have been served. Mr. Sandeep Grover appears on behalf of Respondent No.1. Though served, nobody is appearing on behalf of Respondent No.2.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the

explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

DFR NO. 3862 of 2017

Registry is directed to number the appeal. Issue notice on the appeal to the Respondents returnable on 25.04.2018. Dasti, in addition, is permitted.

List the matter for admission on **25.04.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I. J. Kapoor)
Technical Member